

ITEM NO.17

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 3920/2023

SITARA BEGUM & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 27517/2020 - EXEMPTION FROM FILING O.T.)

Date : 15-10-2024 These matters were called on for hearing today.

For Appellant(s)

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mrs. Sujata Upadhyay, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Dharmendra Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos.1 and 2 have filed counter affidavit.

As per office report, both the appellants have not been served with alternative arrangement notice (earlier Ld. counsel has been designated as Senior Advocate). However, Ld. Advocate, Mr. Deva Vrat Anand, appearing on behalf of Mr. T.R.B. Sivakumar, Advocate-on-record has entered appearance on behalf of both the appellants and sought time to file fresh vakalatnama. As sought, two weeks' time is granted for filing the same.

contd...

If vakalatnama is filed within the time granted, Registry to process the matter for listing before the Hon'ble Court, else list the matter before this Court again on 23.1.2025.

SUJATA SINGH
Registrar

rd